

**Central Administrative Tribunal
Principal Bench**

OA No.2230/2016

New Delhi, this the 13th day of July, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Shri Karthikeyan Gokulachandran, IPS
Aged about 28 years,
(ASP under Training)
No.94/95, Sripadam,
Behind 4th Cross, Royal Shelters Layout
D.C. Halli, IIM-B Post,
Bengaluru 560076.

... Applicant.

(By Advocate : Ms. Nayantara Narayan for Shri Pritha Srikumar Iyer)

Versus

1. Union of India
Represented by its Union Home Secretary
Ministry of Home Affairs,
North Block,
New Delhi 110 001.

2. Union Public Service Commission
Represented by its Chairman
Sangh Lok Seva Ayog,
Dholpur House,
Shahjahan Road,
New Delhi 110 069.

... Respondents.

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman:

Heard.

2. Issue notice. Shri Gyanendra Singh, learned standing counsel appears and accepts notice on behalf of respondent No.1 and Shri R. N. Singh, learned counsel accepts notice for respondent No.2.

3. The applicant appeared in the Civil Services Examination 2013 on 26.05.2013. He qualified the preliminary examination and also the final examination. He was selected in the Indian Police Service.

4. At the time of submission of his application, he was required to give preferences for allocation of different State cadres. According to the averments made in para 2 of the Application, the applicant gave his choice in the form of preference as indicated therein. Kerala was 9th

choice of the applicant in the order of preference. Vide notification dated 24.04.2015, the applicant was allotted Kerala Cadre which was his 9th preference. The applicant applied under the Right to Information Act, 2005, seeking information regarding the availability of vacancies in other State Cadres which were his preferences at the higher level. Information received by him in this regard revealed that allocation in the States of Maharashtra and Rajasthan Cadres has not been made according to availability of vacancies and the preferences. It is alleged that candidates having lower merit have been allotted States of Maharashtra and Rajasthan and some other States, whereas the applicant has been allotted Kerala State which was his 9th preference. The applicant has made representations dated 18.04.2016 and 30.05.2016 Annexure A-11 and A-12 respectively seeking allotment of State Cadre of Maharashtra or Rajasthan or any other cadre higher in order of his preferences.

5. At this stage, learned counsel for the applicant submits that the applicant be allowed to make a more comprehensive representation with better details enabling the respondents to examine the entire issue in more effective manner. The prayer appears to be genuine.

6. Keeping in view the nature of relief claimed, we dispose of this Application at the admission stage itself. The applicant is allowed to make fresh representation within a period of four weeks from today. On receipt of the representation to be filed by the applicant, the competent authority will examine the same in light of the averments made therein and take decision by passing a reasoned and speaking order within a period of four months thereafter.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman